DENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

0.A.No. 316/96

New Delhi: this the day of August, 2000. HON'BLE MR.S.R.ADIOE, VICE CHAIRMAN(A).

HON BLE MR . KULDIP SINGH, MEMBER (3)

Tushar Ranjan Mohanty,

S/o Shri Rabi Narayan Mohanty,

Computer Literate,

Inter-State Council Secretariat,

Ministry of Home Affairs,

Vigyan Bhavan Annexe,

Maulana Azad Road,

New Delhi-11

Applicant.

(Applicant in person)

Versus

Union of India, through the Secretary, Department of Statistics, Ministry of Planning and Programme Implementation, Sardar Patel Bhavan, Sansad Marg, New Delhi-1Respondents.

(Shri J.K.Mehan, SO with Sh.N.K.Shama, depttl. rep.)

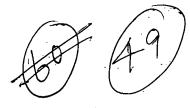
ORDER ""

Mr.S.R. Adige, VC(A):

In this OA bearing No.316/96 applicant impugns respondents order dated 4.1.96 (Annexure -A8)

- 2. To the extent that this impugned order refers
 to applicant, para 5 thereof is relevant, and reads
 thus
 - "5. The fifth order of Promotion No.11024/22/
 88-ISS(Vol.VII) dated 28.2.95 by which
 Shri T.R.Mohanty was promoted to JAG w.e.f.
 26.10.92 on adhoc basis and w.e.f. 29.3393
 on regular basis is being cancelled.
 Separate orders are being issued simultaneously
 in this regard."

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These separate orders which were simultaneously issued on 4.1.96 are placed at Annexure—A 10.8 By these orders respondents earlier order dated 17.2.95 promoting main to ISS Gr.III retrospectively wie for 24.11.87 and order dated 28.2.95 promoting him to ISS Gr.IV (JAG) on adhoc basis wie for 26.10.92 and on regular basis wie for 29.3.93 with all attendant benefits, have been cancelled retrospectively; it with affect from the date of issue of those orders, without effecting recovery of pecuniary benefits already enjoyed by him.

In the present OA applicant has not impugned Annexure A 10 order dated 4.1.96.

Applicant had also filed OA No.317/96 inter alia challenging respondents order dated 4.1.96 promoting him to ISS Gr.III w.e.f. 8.4.1993 That OA was disposed of by order dated 2.2.98 quashing and setting aside applicant's position in the list annexed with the aforesaid order dated 4.1.96 and to that extent alone. Respondents were directed to recalculate the vacancies which became available each year and consider applicant's case for promotion from an earlier year in the light of the availability of vacancies calculated afresh and in accordance with rules and instructions, with consequential benefits including fresh promotions.

pursuant to the above, respondents have issued order dated 31.8.98 by which applicant's date of promotion from Gr.IV to Gr.III has been shown as 2.4.93. Applicant has seperately challenged the same in OA No. 2791/99 in which he has claimed promotion to Gr.III w.e.f. 1.8.91. That OA has been



heard in part and arguments therein have not yet concluded.

7. In view of these subsequent developments, and particularly the fact that after issue of impugned A=8 order dated 4.1.96 and A=10 dated 4.1.96, respondents have issued order dated 31.96.98 which applicant has seperately challenged in OA No.2791/99, no orders need be passed in the present OA. However, the contentions advanced in the present OA will also be considered while disposing of OA No.2791/99.

77 This OA is disposed of accordingly No costs

(KULDIP SINGH)

MEMBER (J)

Andologie)

VICE CHAIRMAN (A)

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